

Under Rule 130 of the Tamil Nadu Legislative Assembly Rules, the following Bill which was introduced in the Legislative Assembly of the State of Tamil Nadu on 30th August, 2011 is published together with Statement of Objects and Reasons for general information:—

L.A. Bill No. 17 of 2011

A Bill further to amend the laws relating to the Municipal Corporations and the Municipalities in the State of Tamil Nadu.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Sixty-second Year of the Republic of India as follows:—

PART-I

PRELIMINARY.

1. (1) This Act may be called the Tamil Nadu Municipal Laws (Third Amendment) Act, 2011.

Short title and commencement.

(2) It shall come into force at once.

PART-II

AMENDMENT TO THE TIRUNELVELI CITY MUNICIPAL CORPORATION ACT, 1994.

Tamil Nadu
Act
28 of 1994.

2. After section 6 of the Tirunelveli City Municipal Corporation Act, 1994, the following section shall be inserted, namely:—

Insertion of
new section
6-A

“6-A. Special provision relating to election.— Notwithstanding anything contained in this Act or in the 1981 Act or the rules made or orders issued thereunder, for the first election to the council, to be held immediately after the commencement of the Tamil Nadu Municipal Laws (Third Amendment) Act, 2011, the territorial area of the divisions of the city, the total number of divisions and the total number of councillors to be returned from such divisions shall be the same as they exist on the date of commencement of the Tamil Nadu Municipal Laws (Third Amendment) Act, 2011.”.

PART-III

AMENDMENT TO THE SALEM CITY MUNICIPAL CORPORATION ACT, 1994.

Tamil Nadu
Act
29 of 1994.

3. After section 6 of the Salem City Municipal Corporation Act, 1994, the following section shall be inserted, namely:—

Insertion of
new section
6-A

“6-A. Special provision relating to election.— Notwithstanding anything contained in this Act or in the 1981 Act or the rules made or orders issued thereunder, for the first election to the council, to be held immediately after the commencement of the Tamil Nadu Municipal Laws (Third Amendment) Act, 2011, the territorial area of the divisions of the city, the total number of divisions and the total number of councillors to be returned from such divisions shall be the same as they exist on the date of commencement of the Tamil Nadu Municipal Laws (Third Amendment) Act, 2011.”.

PART-IV

AMENDMENT TO THE TAMIL NADU DISTRICT MUNICIPALITIES ACT, 1920.

Insertion of
new section
43-AAA.

4. After section 43-AA of the District Municipalities Act, 1920 the following section shall be inserted, namely:—

Tamil Nadu
Act
V of 1920.

"43-AAA. Special provision relating to election.—Notwithstanding anything contained in this Act or the rules made or orders issued under this Act, for the first election to the municipal councils except the municipal councils of Pudukottai, Karur, Kancheepuram, Hosur, Namakkal, Villupuram, Tirupathur and Nagercoil municipalities, to be held immediately after the date of commencement of the Tamil Nadu Municipal Laws (Third Amendment) Act, 2011, the territorial area of the wards of the municipal councils, the total number of wards and the total number of councillors or members, as the case may be, to be returned from such wards shall be the same as they exist on the date of commencement of the Tamil Nadu Municipal Laws (Third Amendment) Act, 2011.".

STATEMENT OF OBJECTS AND REASONS.

The next ordinary election to the Municipal Corporations, Municipalities and town Panchayats have to be conducted before 24th day of October 2011. The question of fixation of ward strength with reference to 2001 population census figures and consequent delimitation of wards was taken up by the Commissioners of Municipal Corporations and Executive officers of Municipalities and Town Panchayats. However, the delimitation work has yet to be completed in respect of Tirunelveli and Salem Municipal Corporations and in respect of majority of Municipalities and in all town Panchayats in this State. As such, the delimitation work cannot be completed within the time available before 25th October 2011. The Government have, therefore, decided to conduct the said ordinary election, based on the existing territorial area of the divisions or wards, total number of wards and total number of Councillors, or members to be returned from such wards/divisions, in respect of urban local bodies for which delimitation work has not yet been completed and to amend relevant urban local bodies Acts, suitably in this regard.

2. The Bill seeks to give effect to the above decisions.

K.P. MUNUSAMY,
*Minister for Municipal Administration
and Rural Development.*

A.M.P. JAMALUDEEN,
Secretary.